

**NATIONAL COMPANY LAW TRIBUNAL,  
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.193/2016  
RT CP No.93/Chd/Hry/2017**

In the matter of:

M/s Khandelwal Polymers .....Petitioner.

Versus.

M/s GNG Limited & Ors. ....Respondents.

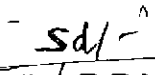
**Coram: HON'BLE MR. JUSTICE R.P.NAGRATH, MEMBER (JUDICIAL).**


Present: None.

As per the office report, no information has been filed by the petitioner as required by Sections 7, 8 or 9 of the Insolvency & Bankruptcy Code, 2016. This case was received by transfer from the Hon'ble High Court of Punjab & Haryana, Chandigarh in terms of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 as the respondent was not served. This petition was filed before the Hon'ble High Court with a prayer for winding up of the company for its inability to pay the debt. As per the proviso to rule 5 of the Companies (Transfer of Pending Proceedings) Amended Rules, 2016 vide notification dated 29.06.2017, the petitioner was required to file the necessary information in terms of Sections 7, 8 or 9 of the IB Code by 15.07.2017, failing which, the petition has to abate.

*By order*

The compliance having not been made, the instant petition stands abated.

  
(Justice R.P. Nagrath)  
Member (Judicial)

 July 21, 2017  
Ashwani